

RAJASTHAN HIGH COURT, JODHPUR

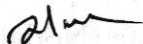
P.I.No. 22/2016

Date- 02-09-2016

**Rules for allotment of Lawyers' Chambers in Subordinate
Courts of Rajasthan, 2016**

Following instructions would be followed regarding Lawyers' Chambers in Subordinate Courts of Rajasthan-

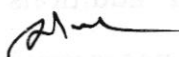
1. Allotment of Chambers to lawyers in the subordinate courts shall be made by Allotment Committee appointed by the District & Sessions Judge on receipt of application in the form prescribed as per schedule 'A'.
2. An advocate shall be considered eligible for allotment of chamber as per the criteria laid down herein below:-
 - (i) The applicant must be a member of the Bar Association of the concerned Subordinate Court(s) and should be active and regular practitioner in the concerned Subordinate Court(s) of Rajasthan.
 - (ii) The applicant must be a permanent resident of the concerned Head Quarter or within the local jurisdiction of concerned Court(s).
 - (iii) He must produce at least 10 Vakaltnamas per year or 30 Vakaltnamas in total in which he appeared on behalf of plaintiff /petitioner-applicant /complainant /appellant or defendant /respondent-non applicant/accused, as the case may be, in the Subordinate Courts for three years preceding 1st April of the year of consideration.



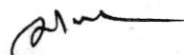
3. The applicant having Chamber in Rajasthan High Court Jodhpur /Bench Jaipur or in any Subordinate Court in the State of Rajasthan may be allotted chamber in other subordinate Court provided he/she furnishes undertaking with the concerned District & Sessions Judge to surrender previously allotted chamber to him or her within 15 days of allotment at concerned Head Quarter.
4. The applicant must deposit a sum of Rs.100/- along with the application form in the office of concerned District & Sessions Judge.
5. The status of the allottee shall be of a licensee and each allottee shall have to deposit a sum of Rs. 2000/- as one time license fee and a sum of Rs. 3000/- for District Head Quarters and Rs. 2000/- for out line stations as security amount with the concerned District & Sessions Judge in cash or by a cross cheque drawn on the scheduled Bank. This amount of license fee and security deposit shall be invested by the concerned District & Sessions Judge in a Government Security to earn maximum interest. Each allottee shall also have to pay a sum of Rs. 300/- at District head quarters and Rs. 150/- at outline station to the concerned Bar Association for daily maintenance and cleanliness.
6. A Grievance Committee shall be constituted consisting of the following persons:-
 - (i) District & Sessions Judge.
 - (ii) President/Secretary of the concerned Bar Association or his nominee.
 - (iii) One Practicing Advocate of the concerned Bar Association to be nominated by the District & Sessions Judge.
 - (iv) Chief Judicial Magistrate (Nodal Officer).



7. A provisional allotment list of the allottee advocates will be prepared and published, wherein objections shall be invited, which will be decided by the Grievance Committee.
8. No allottee shall use chamber before 9:00 A.M and after 7:30 P.M during day hours and before 7:00 A.M and after 6:30 P.M during morning hours on any day. The timings may be changed on recommendation of the allotment committee.
9. The allottee/allottee(s) shall be responsible for any damage caused to the Chamber or any service provided except ordinary wear & tear and act of God.
10. Two or more (up to 5) eligible applicants may jointly apply for the allotment of a single Chamber and on allotment, the said allottee(s) shall be jointly and severally liable for due performance of the terms and conditions of these Rules.
11. The allottee shall use the Chamber only as a Lawyer's Office and not for any other purpose.
12. The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal Laws and such directions as may be issued by the allotment committee from time to time.
13. District & Sessions Judge will have the power to reserve certain number of chamber(s) for a particular class of Advocate(s) and may recommend the allotment of the same.



14. The allottee shall indemnify the District Court(s) against any loss or claim preferred against him/her by third parties as a result of acts/omissions by the allottee or his agents.
15. The allotment shall be effective from the date on which the chamber is made available for occupation, in pursuance of the order of allotment. If the Chamber is not occupied within a week of its availability, the allotment, shall be deemed to be cancelled without further reference to the allottee.
16. The allotment shall otherwise terminate:-
 - (a) On its cancellation by District & Sessions Judge/ allotment committee; or
 - (b) On its surrender by the allottee concerned; or
 - (c) on the allottee's ceasing to be member of the Subordinate Courts Bar Association; or
 - (d) On his/her death or
 - (e) Alienating/discontinuing the profession.
17. The allottee shall not make structural additions/alterations or install any additional electric appliance in the Chamber without prior permission in writing from the allotment committee.
18. The electricity & all other charges of a chamber shall be borne by the allottee/allottee(s).
19. Hon'ble the Chief Justice of the High Court of Judicature for Rajasthan may, from time to time and on the request of the allotment Committee, make such amendments and additions to these Rules even with retrospective effect, as may be necessary and expedient.




20. Non payment of any amount under these Rules or the violation of any conditions of the Rules etc. would entail cancellation of allotment of Chamber, as determined by the allotment committee.
21. The allottee shall not conduct in the manner which causes nuisance to any neighbouring allottee or to others.
22. The Chamber shall always be under control of the concerned District & Sessions Judge.
23. If any question arises as to the interpretation of these Rules, the decision of Hon'ble Chief Justice shall be final and shall not be called in question.

Saving Clause- The allotment already made shall not be disturbed and the occupant shall be deemed to have been allotted the chamber under the present Rules.

Attached: Schedule A

By Order,


11/9/16
Registrar General

No. : Gen./XV/34/2015/4937-49 Date : 02/9/16

Copy forwarded to the following for information and necessary action :-

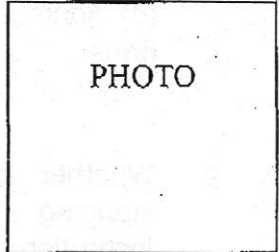
1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. All P. S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar (Admn.), Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur.
4. O.S.D. (F&I), Rajasthan High Court, Jodhpur.
5. All the District & Sessions with the request to circulate it amongst President/Secretary of Bar Associations situated in their respective judgship.
6. Chairman, Bar Council of Rajasthan, Jodhpur.
7. The President, Rajasthan High Court, Advocates Association, Jodhpur/ Jaipur.
8. The President, Rajasthan High Court Lawyers Association, Jodhpur.
9. The President, Bar Assosition, Jaipur.
10. Administrative, Officer Judicial (Building Cell), Rajasthan High Court, Jodhpur.
11. Registrar (Classification), Rajasthan High Court, Jodhpur for upload the same on official website of Rajasthan High Court, Jodhpur.
12. Sr. Librarian, Rajasthan High Court, Jodhpur for update the same.
13. Notice Board.


REGISTRAR GENERAL

SCHEDULE - A

APPLICATION FOR ALLOTMENT OF ADVOCATES CHAMBER

DISTRICT & SESSIONS JUDGE



1. Name of Advocate : _____
2. Father's/Husband Name : _____
3. Address :- (a) Present Address : _____
(b) Permanent Address : _____
(c) Contact Number : Office _____
Residence _____
Mobile _____
Email _____
4. Whether the applicant(s) is/are permanent resident of concerned headquarter or within the local jurisdiction of concerned Court(s) if yes, please enclose appropriate certificate issued by competent authority). : _____
5. Enrollment number and date as an advocate in State Bar Council. : _____
6. Membership No. & Date of Registration in Bar Association (Please enclose the documentary proof) : _____
7. Name of the father/mother/son (s)/daughter(s) or spouse, who is/are practicing in the Subordinate Court as an advocate (s) with enrollment number (if any) and have also applied for allotment of chamber. : _____
8. In case of Association/Law firms : _____
(a) Name of Association / law firms : _____
(b) Name of Association / partners in Association/law firms. : (i) _____
(ii) _____
(iii) _____
(iv) _____

at

(c) Whether the applicant(s) is/are permanent resident of concerned headquarter or within the local jurisdiction of concerned Court(s) if yes, please enclose appropriate certificate issued by competent authority).

(d) Address of Association / law firms : _____

9 Whether the applicant(s) is/are standing counsel of any institution, if yes, give details.

10 Whether the applicant(s) is/are holding any chamber in High Court/anyother Subordinate Court, if yes give details.

11 Total number of cases (with details in which appeared in the Subordinate Courts on behalf of the parties (in last three years) (Separate sheet can be enclosed

Note : (List of 10 vakalatnama per year or 30 vakalatnama in total) as on _____

(a) For Plaintiff/Petitioner/Applicant/Appellant_____
(b) For Defendant/Respondent/Non-Appellant/ Accused_____

DECLARATION

I, hereby declare that all the information stated above are true, complete and correct as per my knowledge and belief. If any information is found false, incorrect or misleading , I shall have no claim for allotment of chamber.

Place : _____

Date : _____

Note : The information furnished herein above has been certified from the relevant records and found true & correct.

Applicant's Signature

President / Secretary
Bar Association

District and Sessions Judge

